

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EKAM AGRO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ekam Agro Private Limited
2.	Date of incorporation of corporate debtor	27.11.2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01400PB2012PTC036864
5.	Address of the registered office and principal office (if any) of corporate debtor	Kalra's Complex, Jalalabad Road, Muktsar, Muktsar, Punjab, India, 152026
6.	Insolvency commencement date in respect of corporate debtor	20.02.2024
7.	Estimated date of closure of insolvency resolution process	18.08.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Mohit Chawla Reg no.: IBBI/IPA-001/IP P00524/2017-2018/10949
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- Unit No. A-204, Second Floor, Elante Offices, Plot No. 178-178A, Industrial Area Phase-1, Chandigarh-160002 Email: ipservices@embeegroup.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- Unit No. A-204, Second Floor, Elante Offices, Plot No. 178-178A, Industrial Area Phase-1, Chandigarh-160002 Email: ekamagrocorp@gmail.com Contact: -9888003303
11.	Last date for submission of claims	05.03.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ekam Agro Private Limited on 20.02.2024.



The creditors of Ekam Agro Private Limited, are hereby called upon to submit their claims with proof on or before 05.03.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class: NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Mohit Chawla,

Interim Resolution Professional

IP Registration No: IBBI/IPA-001/IP-P00524/2017-2018/10949

Date: 23.02.2024

Place: Chandigarh